

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

08.09.2011

OA No. 414/2011

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

88

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

ahq

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 8th day of September, 2011

ORIGINAL APPLICATION No. 414/2011

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Nawal Kishore Agarwal son of Shri Mool Chand Agarwal, about about 51 years, resident of 13/1240, Mali Basti Dholi Bhata, Ajmer and presently working as Material Collector Grade I, Ticket No. 35269/09 under Chief Works Manager (Loco Work Shop), North Western Railway, Ajmer.

... Applicant
(By Advocate : Mr. C.B. Sharma)

Versus

1. Union of India through General Manager, North Western Zone, North Western Railway, Near Jawahar Circle, Jagatpura, Jaipur.
2. Chief Works Manager (Loco), North Western Railway, Ajmer Division, Ajmer
3. Deputy Chief Mechanical Engineer (Loco Work Shop), North Western Railway, Ajmer Division, Ajmer.

... Respondents
(By Advocate : -----)

ORDER (ORAL)

The short controversy involved in this OA is that the applicant was working as Material Collector Grade I. After completion of five year tenure, vide order dated 01.08.2011 (Annexure A/1), the applicant alongwith other persons has been sent to his Parent Department. Aggrieved & dissatisfied with order dated 01.08.2011 (Annexure A/1), the present OA has been preferred by the applicant.

2. It is not disputed that the process of selection for the post of Material Collector Grade I has started and the applicant has also applied for the same. The applicant



submitted that till the completion of process of selection, he may be allowed to continue as Material Collector Grade I.

3. We have considered the submission made by the learned counsel for the applicant and upon perusal of the material available on record, it appears that earlier also, the applicant had preferred OA No. 242/2011 which was dismissed as withdrawn vide order dated 07.07.2011 stating at Bar that the relief claim by the applicant in the OA is likely to be granted at the level of the respondents.

4. Be that as it may, we are of the view that since the selection has already started and applicant has also participated in the selection, we are not inclined to grant any relief at this stage. However, the applicant may represent before the respondents. The respondents are directed to consider the same in accordance with the provisions of law. The respondents are also directed to allow the applicant to work on the post of Material Collector Grade I till the completion of the selection process of Material Collector Grade I.

5. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

AHQ